

CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No. 150/TT/2024

Date: 29.8.2024

To,

Shri Mohd. Mohsin,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for Asset-1: Conversion of 240 MVAR Non-switchable Line reactor at Raipur PS (associated with Raipur PS-Champa PS 765 kV Ckt-1) into Switchable Line reactor along with NGR bypass arrangement and Asset-2: Conversion of 240 MVAR Non-switchable Line reactor at Raipur PS (associated with Raipur PS-Champa PS 765 kV Ckt-2) into Switchable Line reactor along with NGR bypass arrangement under “Western Region Expansion Scheme- XXIV (WRES-XXIV)” in the Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries within two weeks:

- i. Chronological details for each event of delay that affected commissioning of the transmission asset in the following format:

Sr No.	Reason for Delay	Delay From Date	Delay To Date	Duration of delay	Overlapping Period	Effective Delay excluding
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							Overlapping period

- ii. PDF Copy and Linked Excel Copy of all the Tariff Forms duly filled.
- iii. PDF Copy of the Petition.
- iv. Complete details of Form 9C in Excel including each loan wise detail and final summary for all the assets.
- v. Submit both Part A (ACE for each year) & Part B (Regulation-wise ACE claim on cash basis) of Form-7 as per the Tariff Format for 2019 Tariff Regulations.
- vi. Detail of works against which additional capital expenditure has been claimed for FY 2019-24 as per the following format for Asset.

Asset No.	Head wise/ Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional liability recognized	Outstanding Liability as on 31.3.2024				
					2019-24 period				2019-24 period						2024-29 period			

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Law)